

been appointed; at any rate, that does not arise out of this question.

**Shri Morarka:** Who is the person in charge of building up commercial accounting system in this company?

**Mr. Speaker:** These are details.

**Sardar Swaran Singh:** The directors of Hindustan Steel Ltd., have got the responsibility to ensure that the accounts are built up according to indications given by the auditors.

**Shri Morarka:** Is it a fact that year after year the auditors have been drawing the attention of the directors of the Hindustan Steel Ltd., and the directors have not taken adequate steps so far? If that is so, we would like to know to whom this responsibility has now been given to build up a satisfactory system of accounting.

**Mr. Speaker:** Once or twice the hon. Member tabled a motion for discussion on this report of Hindustan Steel Ltd. Why did he not press all these matters then? During the Question Hour how can all these suggestions be allowed?

**Shri Morarka:** Unfortunately, Sir, time has not been found for my motion and my motion has not been accepted so far.

**Mr. Speaker:** Very well, we will have it next time.

**Shri Narasimhan:** The question, Sir, is about the accounting system in Hindustan Steel Ltd., and the remarks of auditors. I wanted to know the name of the present auditors and the hon. Minister said that he was not aware of it. Is it fair, Sir, that even the name of the auditors ought not to be disclosed? I think this minimum information must be given to the House.

**Mr. Speaker:** The manner in which audit takes place, proper arrangements for audit etc. do not depend on the name of the auditors.

**Sardar Swaran Singh:** I may add, Sir, there is nothing secret about it.

If the hon. Member is so anxious I shall give the information to him after the Question Hour.

**Mr. Speaker:** There are thousands of names of God. The auditors can have any name; what does it matter?

**Shri A. C. Guha:** The hon. Minister has stated that he does not know whether the old auditors have been changed and new auditors appointed. But, what is the practice? Is it not that these public sector corporations should appoint their auditors with the approval of the Government, or is it that they can do it themselves?

**Sardar Swaran Singh:** I think the hon. Member has experience in the Finance Ministry and he knows how the auditors are appointed.

#### Kerala Education Act ✓

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{ Shri Narayanankutty Menon:  
 { Shri Punnoose:  
 { Shri Prakash Vir Shastri:  
 \*1132. { Shri Warlor:  
 { Shri T. B. Vittal Rao:  
 { Shri Kodiyam:  
 { Shri A. K. Gopalan:  
 { Shri V. P. Nayar:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Governor of Kerala had convened a conference to consider modifications to the Kerala Education Act and Rules;

(b) if so, whether any decisions have been taken; and

(c) what are the decisions taken?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) Yes.

(b) and (c). It was decided at the conference to constitute a small Committee to go into all aspects of the question in detail. This Committee is reported to have met twice in the months of October and November, 1959, and has made certain recommendations which are under the consideration of the State Government. ✓

**Shri Narayanankutty Menon:** May I know whether it is a fact that the discussion was centered round section 11 of the Act which provides that teachers shall be recruited through the Public Service Commission, and when the teachers are paid entirely from the State coffers may I know why the matter was left open as a subject matter of discussion while the Act was in force?

**Shri G. B. Pant:** I understand that it was the intention of the previous Ministry to call a conference of the representatives of the managements of schools and also of the teachers and to place these matters before such a conference. When the Governor took over he followed that line.

**Shri Narayanankutty Menon:** May I know whether in the conference all the teachers organisations opposed any further reconsideration of the recruitment of teachers; if so, whether that objection was considered by the conference?

**Shri G. B. Pant:** Well, I am not acquainted with the details of the working of the conference, but the conference was asked to consider matters pertaining to the Act and the rules.

**Shri Kodiyan:** May I know what are the specific recommendations that have been forwarded by this committee set up by this conference to the Kerala Government?

**Shri G. B. Pant:** I wonder whether it would be proper for me to state in detail the recommendations that have been made by a body appointed by the Kerala Government to that Government. They will be considered by that Government.

**Shri Maniyangadan:** May I know whether it is a fact that the previous Government in fact sent out invitations to various people in the State representing educational matters for a conference wherein this section 11 of the Act could be discussed for purposes of modification?

**Shri G. B. Pant:** Well, I have already said that the previous Government had the intention of calling a conference. They did call one, perhaps, but many of the managers did not respond to that invitation and, therefore, this conference had to be called.

**Shri Narayanankutty Menon:** May I know whether pending discussions in this conference and the consideration of the recommendations of the committee, any provisions of the Education Act and also the rules have been suspended in respect of their implementation?

**Shri G. B. Pant:** So far as I am aware this Government has not taken any step so far.

**Shri Tyagi:** Is it true that there are some schools in the State where the total finances are met by the Government there and, if so, what objection should there be if they are forced to have their teachers through the Public Service Commission?

**Shri G. B. Pant:** There is no question of our having any objection to anything. A certain Act has been passed by the legislature there and rules have been framed thereunder; and those became subject of some controversy, and in order to resolve that controversy, representatives of the management and teachers were asked to meet together.

**Shri Tyagi:** I wanted to know only this. If there are schools where the total expenditure is met by the State and the management is in the hands of other agencies, and if the Government forces them to have teachers through the Public Service Commission, what objection should there be in that case?

**Mr. Speaker:** The hon. Member is only repeating the previous question. The hon. Minister has just stated that they have absolutely nothing to say in this matter. They have left it to the conference and are awaiting the results of the conference and the recommendations.

**Shri Tyagi:** If there are schools where cent per cent expenditure is met by Government....

**Mr. Speaker:** That is another matter. That will be considered.

**Shri G. B. Pant:** All that will be taken into consideration—whether we could make any change or not.

**A Directory of Museums in India**

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\*1133. { **Shri D. C. Sharma:**  
**Shri Achar:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 388 on the 13th August, 1959 and state the further progress made in the publication of 'A Directory of Museums in India'?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** The Directory is in the last stages of printing and will be published within a few days. With your permission I would like to add this. It is being released this morning, and I propose to place the first copy in the Library of Parliament.

**Shri D. C. Sharma:** May I know whether this directory will be in English or in other Indian languages also?

**Shri Humayun Kabir:** I answered this question on a previous occasion. The directory is now being released in English but we are also trying to bring it out in all Indian languages.

**Mr. Speaker:** It may be given to the Library.

**Shri Humayun Kabir:** Yes, Sir.

**शेठ गोविन्द दास :** क्या माननीय मंत्री को यह बात मालूम है कि देशी भाषाओं में काम न होने की वजह से जैसे कि अग्नी कृषि मेले में भी हो रहा है, वहाँ पर हर जगह अंग्रेजी का साम्राज्य है जिसके कि कारण लोगों को बड़ा अमन्तोष होता है और जब कि अंग्रेजी में डाइरेक्टरी निकली तो उसके साथ हिन्दी या अन्य देशी भाषाओं में न निकलने का क्या कारण है ?

**Mr. Speaker:** Next question.

**श्री जगदीश प्रबन्धी :** अंग्रेजी में ही यह काम सबसे पहले क्यों होता है ? अन्य देशी भाषाओं में क्यों नहीं होता है ?

**अध्यक्ष महोदय :** ऐसे ही होता है ।

**Landless Labour in Kerala**

\*1134. **Shri Kodyan:** Will the Minister of Home Affairs be pleased to state:

(a) the steps that have been taken by the Kerala Government to speed up the distribution of Government-owned land among the landless labour in the State; and

(b) the total acreage of land so far distributed?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) The Government had appointed special staff in the Districts to expedite land assignment work, Additional staff has also been sanctioned according to requirements. The District Collectors have been directed to pay attention to the land assignment scheme and to take necessary steps to expedite it. Proposals for simplifying the procedure for assignment of Government land and further expediting the implementation of the scheme are under the examination of the Government of Kerala.

(b) 5646 acres and 4:756 cents.

**Shri Kodyan:** May I know whether it is a fact that the land distribution committees which have been formed in almost all the taluks in the State have not met for the last five months and, if so, what are the reasons therefor?

**Shri G. B. Pant:** The committees have been formed in the taluks, and if they have not met, I think there may be some reasons for it which I am not in a position to explain.

**Shri Narayanankutty Menon:** Since the President has taken over the administration of the Kerala State, may I know how many persons have been